

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.09.2017 AT 10.30 \mathbf{AM}

TRANSFER PETITION NO.	TP(PB) No.77/397-398/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP No.03/2009
NAME OF THE COMPANY	Maytas Infra Ltd
NAME OF THE PETITIONER(S)	Union of India
NAME OF THE RESPONDENT(S)	Maytas Infra Ltd
UNDER SECTION	388B,397/398

Counsel for Petitioner(s):

Γ	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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			9948094769	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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2,	Y. SURYANARAYANA Resp. No. 6 9849866556	John.
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CA No.132 of 2017 in

CP No.03/2009

TP (PB) No.77/397-398/HDB/2017

In the matter of Union of India vs Maytas Infra Ltd

Date of order: 22.09.2017

Heard Sri Namavarapu Rajeshwar Rao, Learned Counsel for Petitioner and Shri Durga Bose, Learned Counsel for R-8, Sri DVAS Ravi Prasad, Learned Counsel for R-2,3,5,7 and for CFO and Sri Y. Suryanarayana, Learned Counsel for R-6. Company Petition is reserved for Orders. The Learned Counsels are permitted to file written brief. The Learned Counsel for Petitioner submit that the issue remains to be adjudicated with regard to provisions of 388 B (17(a) of Companies Act, 1956. The Learned Counsel is directed to file his contention and other counsels are also directed to file their contentions with regard to the existing dispute. All parties are directed to exchange their written submission and file the same before NCLT on or before 05.10.2017.

Member (T)

Member (J)